

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 125  
IA/188(AHM)2021  
in  
CP(IB)/312(AHM)2018

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Narayani Ispat Limited  
V/s  
Aditya Exim Limited

.....Applicant

.....Respondent

**Order delivered on ..28/06/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Arjun Padhiyar, Advocate.  
For Respondent no.2 : Mr. Pavan Godiawala, Advocate.  
For Respondent no.1 : Mr. Ravi Karnavat

**ORDER**

Reply is not filed by respondent no.1. Respondent no.1 is directed to file reply within 3 days or else right to file reply shall be closed.

Matter stands adjourned for hearing on 16.08.2021

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)